

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA

UNSTARRED QUESTION NO.4544

TO BE ANSWERED ON THE 12th August, 2016/ Shravana 21, 1938 (SAKA)

Bank Legal Notice to BoB

QUESTION

4544. DR. KIRIT SOMAIYA:

Will the Minister of FINANCE be pleased to state:

- (a) whether guarantors have served a legal notice on the Bank of Baroda (BoB) Regional Office, Mumbai as well its local branch in Uttar Pradesh in the recent past;
- (b) if so, the details thereof;
- (c) the reasons attributed therefor; and
- (d) the action being taken by the Government in this regard?

ANSWER

The Minister of State in the Ministry of Finance
(SHRI SANTOSH KUMAR GANGWAR)

(a) to (d): Bank of Baroda has informed that it received a legal notice from advocate of Mr. Manmohan Singh S/o Shri Kapoor Singh, resident of Khuriya naviram, Dist. Pilibhit (UP) addressed to Branch Manager, Bank of Baroda, Nand Branch, Dist. Pilibhit (UP). Bank has further informed that for recovery of dues from M/s Kingfisher Airlines Ltd. lien on the accounts in the name of Directors and Guarantors of M/s Kingfisher Airlines Ltd. was ordered. In this process Bank advertently marked lien on the saving bank account of Mr. Manmohan Singh instead of Sh. Manmohan Singh Kapoor Director of M/s Kingfisher Airlines Ltd. due to mistaken identity. Upon realization of said mistake, the Bank took immediate steps to lift lien on his account and was allowed to operate the account.
